

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 956 of 2020**

**In the matter of:**

**Vaibhav Goel & Anr.**

**....Appellants**

**Vs.**

**Deputy Commissioner of Income Tax & Anr.**

**....Respondents**

**Present:**

**Appellants: Mr. Kanishk Khetan, Advocate.**

**Respondents: Ms. Easha Kadian and Mr. Raghvendra Singh  
Advocates for R-1.**

**ORDER**  
**(Through Virtual Mode)**

**24.03.2021:** Ms. Easha Kadian, Advocate representing Respondent No.1 seeks and is granted extension of time by two weeks to file reply affidavit. We make it clear that in the event of reply affidavit not being filed within the extended time of two weeks, the right to file the same shall stand closed without reference to the Bench. Short written submissions not exceeding three pages may also be filed by both the sides within two weeks.

Cont'd..../

Post the Appeal for admission (after notice) before Court No.III on  
**26<sup>th</sup> April, 2021.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**